

TO BE PUBLISHED IN PART II SECTION 3(LI) OF THE GAZETTE OF INDIA.

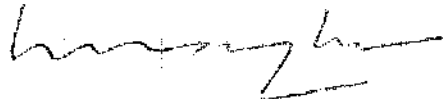
Government of India
Ministry of Finance
(Department of Revenue & Insurance)

New Delhi, the 28th December, 1971.

NOTIFICATION
INCOME TAX

No. 366 (F.No. 403/50/71-ITCC): In supersession of the Notification No. 112 (F.No. 16/139/69-ITCC) dated the 31st July, 1969, and in exercise of the powers conferred by rule 4 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Government hereby authorises the Additional Commissioner of Income-tax (Recovery), Poona to exercise the powers of a Tax Recovery Commissioner.

2. This Notification shall come into force with effect from 1st January, 1972.



(K.R. Raghavan)

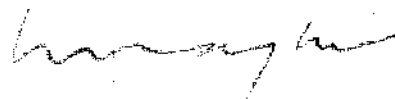
Deputy Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 366 (F.No. 403/50/71-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All additional Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Training College, Nagpur.
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(K.R. Raghavan)

Deputy Secretary to the Government of India.

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No. CC/ITCC/230/96/RSE/71 - dt. 10.1.1972.